

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SECTOR 17-C, CHANDIGARH – 160 017

COURT NO. I
APPLICATION NO. E/COD/60340/2017,E/Stay/60339/2017
E/MISC/60621,60622/2018
APPEAL NO. E/60727/2017

Date of hearing/decision: 06.12.2018

C.C.E Gurgaon I : **Appellant(s)**

VS

Ms Hero Moto Corp Ltd : **Respondent(s)**

Appearance:

Present for the Appellant(s): Shri G.M. Sharma (AR)

Present for the Respondent(s): Shri Amrinder Gill (Advocate)

CORAM:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Hon'ble Mr. Bijay Kumar, Member (Technical)

FINAL ORDER NO.

63639/2018

Per : Ashok Jindal

The revenue has filed the appeal along with various applications (A) condonation of delay for Stay of operation of the impugned order and two applications for withdrawal of stay as well as the appeal.

2. Heard the Ld. AR.

3. Considering the fact that the reason for causing delay has been explained satisfactorily, therefore, the delay in filing the appeal is condoned by allowing the application of condonation of delay.

4. Further, we find that the Revenue has filed an application for withdraw of stay as well as the appeal, therefore all the applications are allowed and appeal as well as stay application are dismissed as withdrawn.

(Order dictated and pronounced in the open court)

**Bijay Kumar
Member (Technical)**

**Ashok Jindal
Member (Judicial)**

Kailash